

The fact that persons of Indian origin constitute half of the population of Fiji makes it important that this territory should attain its freedom as a multi-racial society, free from sectional distinctions and discord. Fortunately, Fiji has a history of co-operation and harmony among its various people, and this augurs well for the future.

#### Teleprinter Exchanges

697. { Shri Kapur Singh:  
Shri Solanki:  
Shri Narasimha Reddy:  
Shri Mahananda:  
Shri Onkar Lal Berwa:

Will the Minister of Communications be pleased to state:

(a) whether a number of new Teleprinter Exchanges are being installed in various important cities;

(b) if so, how many and at what places; and

(c) the additional financial burden on the Central Exchequer?

**The Deputy Minister in the Department of Communications (Shri Bhagavati):** (a) Yes.

(b) Six teleprinter exchanges are under installation, one each at Kanpur, Coimbatore, Nagpur, Ahmedabad, Secunderabad and Bangalore.

(c) The estimate cost of investment in the six exchanges is about 21.3 lakhs.

#### Statement of Consul of Israel

698. { Shri Kapur Singh:  
Shri Solanki:  
Shri Mahananda:  
Shri Narasimha Reddy:  
Shri Naval Prabhakar:  
Shri Tan Singh:

Will the Minister of External Affairs be pleased to state:

(a) whether Mr. Gordon, Consul of Israel in India recently stated in New

Delhi that India's policy of non-alignment had no meaning if it did not intervene in the mounting nuclear threat from U.A.R. on Israel; and

(b) if so, the reaction of Government thereto?

**The Minister of External Affairs (Shri Swaran Singh):** (a) and (b). The Government of India are not aware of the exact contents of the speech delivered by the Israeli Consul on 6th November, 1964, in New Delhi. The Consul however informed the Director in Ministry of External Affairs that the press reports were not accurate versions of his speech which he was delivering extempore. Nevertheless, the attention of the Israeli Consul has been drawn to the breach of Consular privileges by him in using a public platform to criticise the policies of the host Government and criticising a foreign power with which India has friendly relations.

#### रेडियो प्रकाशन

699. श्री हुकम चन्द कछवाय : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1962-63 में सरकार को विभिन्न रेडियो प्रकाशन निकालने में 3,03,206 रुपये की हानि उठानी पड़ी;

(ख) क्या यह भी सच है कि यह हानि वर्ष 1960-61 की अपेक्षा 59 प्रतिशत अधिक थी; और

(ग) यदि हां, तो सरकार ने इस की पुनरावृत्ति को रोकने के लिए क्या कार्यवाही की है ?

सूचना और प्रसारण मंत्री (श्रीमती इन्दिरा गांधी) : (क) और (ख). जी, हां।

(ग) आकाशवाणी कार्यक्रम वित्तिकाओं की वित्तीय स्थिति सुधारने के लिये

निम्नलिखित उपाय किये जा रहे हैं :—

- (1) आकाशवाणी की सभी कार्यक्रम पत्रिकाओं में आयातित स्टैंडर्ड अखबारी कागज का प्रयोग करना; और
- (2) न्यूनतम निश्चित विज्ञापन हासिल करने की गारंटी लेकर सोल विज्ञापन एजेंटों की नियुक्ति।
- (3) पत्रिकाओं और प्रकाशनों की संख्या में कमी करने और अन्य उपायों पर भी विचार किया जा रहा है।

#### Manganese Mines Workers

**700. Shri Balkrishna Wasnik:** Will the Minister of Labour and Employment be pleased to state:

(a) whether any industrial reference has been made in respect of Manganese Mine Workers in the States of Maharashtra and Madhya Pradesh; and

(b) if so, the result thereof?

**The Minister of Labour and Employment (Shri D. Sanjivayya):** (a) and (b). A dispute between 79 manganese mine owners owning 245 mines and their workmen was referred for adjudication to the Central Government Industrial Tribunal, Dhanbad on the 29th March, 1955. The award of the Tribunal was published on the 24th June, 1955. 36 mines owners owning 126 mines went on appeal before the Labour Appellate Tribunal against the award. The award was set aside by the Labour Appellate Tribunal, but it did not do so in respect of the 43 non-appealing employers on the ground that they had not appealed. The remaining 43 filed writ petitions before the Bombay High Court against the decision of the Labour Appellate Tribunal. The result was that the award was set aside and the entire reference was remanded for retrial to the Indus-

1654 (Ai) LSD—4.

trial Tribunal, Dhanbad. The question of jurisdiction of the Tribunal was raised before the Supreme Court by the employers in a writ petition and it was rejected by that court in March, 1961. When the Tribunal again took up the case, the employers challenged his jurisdiction and the Tribunal rejected their petition. The employers have filed writ petitions against this decision of the Tribunal in the Patna High Court. The proceedings before the Tribunal have been stayed by the High Court.

#### India's Claim on Areas of Sylhet District

**701.** { Shrimati Jyotsna Chanda:  
Shri Onkar Lal Berwa:  
Shri Gulshan:  
Shri Omkar Singh:

Will the Minister of External Affairs be pleased to state:

(a) whether the Government of India have received any representation about India's claim to twelve Police Station areas of Sylhet district now forming a part of Pakistan; and

(b) if so, Government's reaction thereto?

**The Minister of External Affairs (Shri Swaran Singh):** (a) Yes, Sir.

(b) Government's reaction to the points made in the representation regarding India's claim to the 12 Thanas in Sylhet district, was given in reply to Starred Question No. 515, answered in the Rajya Sabha on 10-3-1959. As stated in the reply to that question, it was not a fact that Pakistan continued to occupy 12 thanas out of the areas apportioned to India in the Radcliffe Award.

#### Hospital in Ladakh

**702.** { Shri D. C. Sharma:  
Shri P. K. Deo:  
Shri Kapur Singh:  
Shri Buta Singh:  
Shri Gulshan: